

(b) if so, the State-wise total number of Scheduled Caste/Scheduled Tribe persons to whom land has been given on lease during the last three years;

(c) whether some applications pertaining to some State Governments particularly Madhya Pradesh are lying pending with the Union Government for giving land on lease basis; and

(d) if so, the time by which these pending cases are likely to be cleared by the Government?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. U. VENKATESWARLU) : (a) to (d). As far as the Ministry of Urban Affairs and Employment is concerned, lands are not being allotted on lease basis to anyone including people belonging to SC/ST categories in the States. As regards Delhi, based on the report furnished by the Delhi Development Authority, 50% reservation exists under DDA's Rohini Residential Scheme for persons in these categories. The total number of SC/ST persons to whom plots have been allotted on lease basis during the past three years under this scheme are as under :

Year	No. of Plots Allotted
1993-94	No draw was held.
1994-95	08
1995-96	12

There are no applications from persons belonging to SC/ST categories pending under the scheme as on date.

#### Allocation to Bihar

4315. SHRI RAJESH RANJAN ALIAS PAPPU YADAV : Will the Minister of PLANNING AND PROGRAMME IMPLEMENTATION be pleased to state :

(a) the year-wise amount allotted to Bihar by the Union Government during the last two years;

(b) the amount spent in Purnia division out of that amount;

(c) whether the Government ensure that the allotted amount is utilized in all districts according to the population; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION AND MINISTER OF STATE OF THE MINISTRY OF SCIENCE AND TECHNOLOGY (SHRI YOGINDER K. ALAGH) : (a) Planning Commission approved an Outlay of Rs. 2400 crores and Rs. 2500 crores under the State Plan for the Annual Plans 1994-95 and 1995-96 respectively.

(b) to (d). The Outlays for the Annual Plans are finalised by the Planning Commission in consultation with the State Governments for the State as a whole and no specific allotment of any amount is made to the districts. The Planning Commission does not monitor the expenditure of plan funds district wise.

[English]

#### Solar Energy in Rural Areas

4316. SHRI R. SAMBASIVA RAO : Will the PRIME MINISTER be pleased to state :

(a) whether the Government propose to boost the use of solar energy in rural areas;

(b) if so, the steps taken in this regard and the details thereof;

(c) the areas in which solar energy system is quite successful;

(d) the number of villages benefited with solar energy in Andhra Pradesh; and

(e) whether the solar energy can be utilized for irrigation purposes if so, the success rate and area can be irrigated by solar system or by non-conventional energy sources like wind etc?

THE MINISTER OF STATE IN THE MINISTRY OF POWER AND MINISTER OF STATE IN THE MINISTRY OF NON-CONVENTIONAL ENERGY SOURCES (DR. S. VENUGOPALACHARI) : (a) to (c). The Government is encouraging the use of solar energy through various schemes covering solar photovoltaic and solar thermal energy devices and systems all over the country, including in the rural areas. Incentives provided for this purpose include central subsidy for solar lanterns, domestic lighting systems, street lighting systems, small power plants, solar stills and solar driers. For solar photovoltaic water pumping systems, a package of soft loan and subsidy is being made available. Solar Energy devices and systems are successful in most parts of the country.

(d) Solar energy devices & systems have been installed in over 2000 villages in Andhra Pradesh.

(e) Solar photovoltaic water pumping systems and water pumping windmills have been used successfully for irrigation purposes on a limited scale. An area of about 0.5-2 hectares can generally be irrigated by these devices, depending on the water table, type of crop, etc.

[Translation]

#### Developed Plots

4317. SHRI RAM TAHAL CHOUDHARY : Will the PRIME MINISTER be pleased to state :

(a) whether the DDA has made available developed plots for those persons whose land was acquired by it;